

**IN THE HIGH COURT OF MADHYA PRADESH
AT INDORE**

BEFORE

**HON'BLE SHRI JUSTICE SHEEL NAGU,
ACTING CHIEF JUSTICE**

&

HON'BLE SHRI JUSTICE AMAR NATH (KESHARWANI)

ON THE 14th OF JUNE, 2024

WRIT PETITION No. 16327 of 2024

MILIN PATIDAR S/O BHUPENDRA PATIDAR

.....PETITIONER

VERSUS

SECRETARY MP BOARD AND OTHERS

..... RESPONDENTS

Appearance :-

Shri Dr. Umesh Manshore, learned counsel for the petitioner.

Ms. Chitralkha Hardia, learned counsel for the respondent No.1.

ORDER

Per Sheel Nagu, Acting Chief Justice

Petitioner is an aspirant for the IIT Entrance Examination, but since the petitioner has secured 74.2%, in XII class exam, which is a little less than minimum 75% required for appearing in the IIT Entrance Examination, the petitioner is before this Court.

It is not denied by the learned counsel for the petitioner that there is neither any provision in the relevant rules for rounding off nor for

reevaluation of the marks obtained in Class 12th Examination conducted by M.P. Board of Secondary Education.

In view of the decisions of the Apex Court and in the case of *Tarushi (minor) vs. State of M.P. and others* [WP No.20074/2020 dated **06.10.2023**], this Court is afraid that the petitioner cannot be helped as allowing of such prayer would lead to opening of flood gates of litigation.

Accordingly, the petition stands dismissed.

(SHEEL NAGU)
ACTING CHIEF JUSTICE
Shruti

(AMAR NATH (KESHARWANI))
JUDGE